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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.No.258/94

Now Delhi, this 3rd day of March, 1994.

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (A)

Shri N.P.S.Negi
s/o Shri M.S.Negi,
G-116, Nauroji Nagar,
New Delhi.

(By Shri S.S.Tiwari, Advocate)

..Applicant.

Vs.

Union of India; through

1. Secretary,
Ministry of Water Resources,
Sharam Shakti Bhawan,
New Delhi.

2. The Chairman,
Central Water Commission,
Sewa Bhawan, RK Puram,
New Delhi.

..Respondents

(By Shri Jasbir Singh proxy to Shri KC Mittal, Advocate)
ORDER(Oral)

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER(A).

The 1st. counsel for the applicant drew my attention to the operative portion of the order passed by this Tribunal on 24-3-1993 in O.A.No.672/93 which reads as under:-

"I direct the respondents to permit the applicant to join the place of posting within a week's time."

2. It is pointed out that the applicant was not allowed to join at Shillong which was the original place of posting and in May, 1993 he was served with a re-posting order posting him to Silchar (Annexure E). The applicant contends that even at Silchar he has not been allowed to join.

3. In the circumstances, it is for the applicant to file a contempt petition in O.A. No.672/93.

4. In this O.A. claiming relief that the

applicant should be retained at Delhi cannot be entertained at this stage. The ld. counsel for the applicant is permitted to withdraw the O.A. and file a contempt petition in O.A.672/93.

P. T. Thiruvenkadam

(P.T.THIRUVENGADAM)
Member (A).